GOVERNMENT OF INDIA
COAL
LOK SABHA

UNSTARRED QUESTION NO:2924
ANSWERED ON:29.08.2012
PENSIONARY BENEFITS TO WORKERS
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Will the Minister of COAL be pleased to state:

(a) whether the Provident Fund and pension claims of a large section of coal workers have not been settled;

(b) if so, the details of the workers thereof, subsidiary-wise and reasons therefor; and

(c) the steps taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b) : Settlement of Provident Fund and Pension claims is a continuous process. All complete claims of Provident Fund and pension cases of the members of Coal Mines Provident Fund Scheme, 1948 and Coal Mines Pension Scheme, 1998 are generally settled within a month by the regional offices of Coal Mines Provident Fund Organisation(CMPFO). There are some cases which cannot be settled forthwith for incomplete application, invalid nominations, incorrect details of the family of the coal mine workers, want of succession certificate, court cases etc. The subsidiary wise pending Provident Fund and Pension claims are as follows:

Subsidiary	Provident Fund Claims	Pension Claims
Eastern Coalfields Limited	172	256
Western Coalfields Limited	70	214
South Eastern Coalfields Limited	180	343
Bharat Coking Coal Limited	860	824
Central Coalfields Limited	366	534
North Eastern Coalfields Limited	14	11
Mahanadi Coalfields Limited	161	45
Singareni Collieries Company Limited	290	359
Total	2113	2586

(c) : CMPFO pursue the matter with coal companies for early settlement of these cases. Besides, Corporate Level Co-ordination Meetings are held at apex level, consisting of Commissioner, CMPFO, Director (Personnel) and Area Personnel Managers of the Coal Company and trade union representative to assess the overall functioning related to PF and Pension matters and find the ways and means to smoothen the process to facilitate settlement of claims.
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